

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 316
IB-47(ND)/2022

IN THE MATTER OF:

M/s. Bank of Baroda

.....APPLICANT/PETITIONER

Vs

M/s. Ritu Shree Somani

.....RESPONDENT

SECTION

U/s 95(1)

Order delivered on 30.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Supriyo Banerjee, Advs.

For the Respondent :

ORDER

Mr. Abhishek Anand, Learned Counsel appearing for the Resolution Professional has submitted that the report under Section 99 has been filed and the same is yet to be registered in number. He shall take steps to bring on record the same within two days.

List the matter on **06.02.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Shammy
30.01.2024